

MANIPUR



GAZETTE

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**GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)**

NOTIFICATION

Imphal, the 9th March, 2016

No. 1/49/15-SR(MJS)/DP: In exercise of the powers conferred by the Proviso to Article 309 read with Article 234 of the Constitution of India, the Governor of Manipur is, in consultation with the High Court of Manipur and the Manipur Public Service Commission, pleased to make the following rules further to amend the Manipur Judicial Service Rules, 2005, namely:

1. **Short title and commencement :** (1) These rules may be called the Manipur Judicial Service (1st Amendment) Rules, 2016.

(2) These Rules except rules 2 & 5 below shall come into force on the date of publication in the official gazette of Manipur and rules 2 & 5 below shall come into force on such date as specified therein respectively.

2. **Substitution by the words " High Court of Manipur":** In the Manipur Judicial Service rules, 2005 (hereinafter referred to as the Principal Rules), for the words " Gauhati High Court" wherever they occur, the words " High Court of Manipur" shall be deemed to have been substituted on March 23, 2013.

3. **Amendment of rule 7. RESERVATION:** The rule number and heading "7. RESERVATION" in the Principal Rules shall be substituted by the rule number and heading "8. RESERVATION" and the para A.(1) following thereafter shall be substituted by the following namely:

"A.(1): The appointment to the service, except Grade-I, shall be subject to the orders regarding special representation for Scheduled Castes and Scheduled Tribes, issued by the Government from time to time."

4. **Amendment of rule 10:** In clause (iii) of sub-rule (1) of rule 10 of the Principal Rules, the words "cumulative grade value" shall be substituted by the words "cumulative marks".

5. **Amendment of rule 16:** In rule 16 of the Principal Rules, after sub-rule (5), the following new sub-rule (6) shall be inserted, namely:

“(6) A candidate selected for appointment to Manipur Judicial Service Grade III who possesses higher qualification such as L.L.M. or M. Phil. in Law or Ph.D. in Law shall be entitled to get 3(three) years additional increments.

. Provided that the above benefit shall be effective with effect from 01-11-1999”.

6. **Amendment of rule 23. RESIDUARY PROVISION:** The existing provision in rule 23 of the principal Rules shall be numbered as sub- rule (1), and after the sub-rule(1), the following new sub-rule (2) shall be inserted, namely:

“(2) The conditions of service of the Members of the Service for which no express provisions in these rules shall be determined by the rules and orders for the time being applicable to officers of Indian Administrative Service in the State.”

7. **Amendment of SCHEDULE-A:**

The SCHEDULE-A appended to the Principal Rules shall be substituted by the following, namely:

“SCHEDULE-A

There shall be three Grades of Service, namely:

- (a) Grade-I
- (b) Grade-II
- (c) Grade-III

GRADE-I

Sl. No.	Name & Post	Number of post	Scale of pay
1.	Super time scale District & Sessions Judge	10% posts in Grade-I at Sl. No. 3 to 11.	As may be fixed by the Government from time to time.
2.	Selection Grade District & Sessions Judge	25% in Grade-I at Sl. No. 3 to 11	
3.	Registrar General, High Court of Manipur	1	
4.	Registrar, High Court of Manipur	1	
5.	District & Sessions Judge	8	
6.	Judge, Family Court	1	
7.	Judge, Special Court/ Narcotics & Psychotropic Substances	1	
8.	Presiding Officer, Revenue Tribunal	1	
9.	Member Secretary, Manipur State Legal Services Authority	1	
10.	Addl. District & Sessions Judge (FTC)	2	
11.	Registrar (Vigilance), High Court of Manipur.	1	

Total: 17

GRADE-II

Sl. No.	Name & Post	Number of post	Scale of pay
1.	Joint Registrar (Judl. & Bench), High Court of Manipur	1	As may be fixed by the Government from time to time.
2.	Chief Judicial Magistrate	9	
3.	Civil Judge Senior Division	2	
4.	Addl. Member Secretary, Manipur State Legal Services	1	

Total: 13

GRADE-III

Sl. No.	Name & Post	Number of post	Scale of pay
1.	Civil Judge Junior Division/ Judicial Magistrate	10	As may be fixed by the Government from time to time.
2.	Deputy Registrar (Judl.), High Court of Manipur	1	
3.	Administrative Officer	1	
4.	Deputy Member Secretary, Manipur State Legal Services Authority	1	

Total: 13

Total MJS cadre posts	43
Deputation reserve	20 percent cadre posts
Leave reserve	10 percent cadre posts
Training reserve	10 percent cadre posts .”

8. **Amendment of SCHEDULE B** : Sub-rule (3) of the SCHEDULE B appended to the Principal Rules shall be substituted by the following, namely:

“(3) GENERAL INSTRUCTIONS:

- MJS Grade-I (i) All candidates who obtain 50% or more marks in the written examination shall be eligible for Viva-voce examination.
 - The High Court shall have the discretion to short list the candidates to the extent of three times the number of vacancies for Viva-voce.
 - Candidates securing minimum 40% marks in the interview shall only be eligible to be included in the Select list.
- MJS Grade-III (i) All candidates who obtain 50% or more marks in the written examination shall be eligible for Viva -voce examination.

Provided that SC/ST candidates who obtain 45% or more marks in the written examination shall be eligible for Viva-voce examination.

Provided further that SC/ST candidates who obtain more than 45% but less than 50% shall not be eligible for appointment against the unreserved vacancies.

(ii) The High Court shall have the discretion to short list the candidates to the extent of three times the number of vacancies for Viva-voce.

(iii) Candidates securing minimum 40% marks in the interview shall only be eligible to be included in the Select list.

3. The object of the Viva-voce examination is to assess the suitability of the candidate for the cadre by judging the mental alertness, knowledge of law, clear and logical exposition, balance of judgement, skills, attitude, ethics, power of assimilation, power of communication, character and intellectual depth and the like of the candidate.
4. All necessary steps not provided for in these Rules for recruitment under these Rules shall be decided by the recruiting authority."

By orders & in the name of the Governor,

W. IBOHAL SINGH,

Under Secretary (DP), Govt. of Manipur.